LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRIRTORY OF DELHI

SESSION REVIEW - FIRST SESSION (FIFTH PART)

FIRST SESSION - V PART (28 July & 3 August 2015)

Obituary References: The House made the following obituary references on 28 July 2015:

- 1. On passing away of Dr. APJ Abdul Kalam, former President of India (2002-2007)
- 2. On loss of innocent lives due to terrorist attack in Gurdaspur, Punjab

Government Resolution (Rule 90): On 3 August 2015, Shri Sandeep Kumar, Hon'ble Minister of Women & Child, Social Welfare, SC & ST moved a Resolution under Rule 90. Eleven Members participated in the debate besides the Hon'ble Dy Chief Minister and Chief Minister. The House adopted the following resolution after accepting the amendments moved by Shri Sandeep Kumar, Hon'ble Minister:

"That having noted with anguish and deep sense of regret the ever increasing incidence of crime against women in the National Capital Territory of Delhi and perceived negligence and inability on the part of law enforcing agency in dealing with this grave situation, this House resolves that:

• Pursuant to Section 3 of The Commissions of Inquiry Act, 1952, a Commission of Inquiry, consisting of not more than three members including a retired Judge who will be its Chairman, be constituted by the Government of National Capital Territory of Delhi.

The House further resolves that:

- The terms of reference for the Commission so constituted shall, broadly, be:
 - 1. To receive unheeded complaints regarding crimes such as violence, sexual harassment, stalking, voyeurism etc., that are committed against women since February, 2013, i.e. subsequent to amendments made to IPC and CrPC on the basis of some of the recommendations made by Justice Verma Committee and suggest action to Government of National Capital Territory of Delhi,
 - 2. To suggest necessary amendments to the relevant laws, if any,
 - 3. To recommend to Government of National Capital Territory of Delhi whether any case of negligence or collusion is made out prima facie in the cases examined,
 - 4. To recommend measures to expedite all the proceedings in such criminal cases,
 - 5. To propose measures to be taken to properly implement the provisions of existing laws as well as the recommendations of the Justice Verma Committee and to prevent recurrence of such incidents,
 - 6. To recommend welfare measures for improving the working conditions of the real foot soldiers in the law enforcing agencies, and

7. To address any other issue/s that the Commission may find relevant during the course of its inquiry. The House also resolves that: The Government of National Capital Territory of Delhi is wholly authorized to enlarge the scope of inquiry to be conducted by the Commission thus constituted, if the circumstances so warrant."